

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2020.

Date of Hearing : 28.6.2023

Coram : Shri Jishnu Barua, Chairperson
: Shri I.S. Jha, Member
: Shri Arun Goyal, Member
: Shri P. K. Singh, Member

Petitioner : Transmission Corporation of Andhra Pradesh Ltd.
(APTRANSCO)

Respondent : Southern Regional Power Committee (SRPC)

Parties present : Ms. Manyaa Chandok, Advocate, APTRANSCO

Record of Proceedings

Leaned counsel for the Petitioner submitted that the Petitioner owns intra-State transmission lines in Andhra Pradesh which are used for transmission of inter-State power and is entitled to recover YTC for such transmission lines. Accordingly, it has approached SRPC on 12.5.2021 to certify the intra-State lines owned by the Petitioner which carried inter-State power during 2021 for claiming tariff for the year 2021. SRPC vide letter dated 13.5.2021 has refused to issue the requisite certification stating that such certification is not envisaged in the 2021 Sharing Regulations and directed the Petitioner to approach the Commission directly for approval of tariff for such intra-State transmission lines.

2. The Commission observed that the Petitioner in response to the directions issued vide RoP dated 12.10.2021 has provided summary of about 272 transmission lines without explaining the details of the intra-State transmission lines, which are claimed to be used for transmission of inter-State power. However, the Petitioner has not mentioned the details regarding how these transmission lines are being used as ISTS lines.



3. Adjourning the matter, the Commission directed the Petitioner that the concerned senior officer should be present during the next hearing.
4. The matter be listed on 7.2.2024 for final hearing.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

